

RCD-09001/3/2024-Regulatory-FSSAI RCD
Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated the 11th November, 2025

विषय: 47वीं केंद्रीय परामर्श समिति की बैठक की स्वीकृत एवं पुष्टि की गई कार्यवृत्त संबंधी –

Subject: Adopted and Confirmed minutes of 47th Meeting of CAC-reg

दिनांक 27 मई 2025 को FDA भवन, नई दिल्ली में मुख्य कार्यकारी अधिकारी (CEO, FSSAI) की अध्यक्षता में आयोजित केंद्रीय परामर्श समिति (CAC) की 47वीं बैठक की कार्यवृत्त को, सदस्यों से प्राप्त टिप्पणियों/सुझावों (यदि कोई हो) को ध्यान में रखते हुए, 14 अक्टूबर 2025 को FDA भवन, नई दिल्ली में आयोजित 48वीं CAC बैठक में स्वीकृत एवं पुष्टि किया गया है।

स्वीकृत एवं पुष्टि की गई 47वीं बैठक की कार्यवृत्त संदर्भ एवं जानकारी हेतु संलग्न है।

The draft minutes of the 47th meeting of Central Advisory Committee held on 27th May 2025 at FDA Bhawan, New Delhi chaired by the CEO, FSSAI was adopted and confirmed in the 48th CAC meeting held on 14th October, 2025 at FDA Bhawan, New Delhi considering the comments/inputs received from the member (if any).

The adopted and confirmed minutes of the 47th meeting is enclosed herewith for information please.



डॉ सत्येन कुमार पंडा

कार्यकारी निदेशक (नियामक अनुपालन)

Encl: As above

To:

- i. All CAC members;
- ii. Special invitees;
- iii. FSSAI officials.

Copy to:

PS to CP, FSSAI

PS to CEO, FSSAI

Minutes of the 47 th meeting of the Central Advisory Committee (CAC)			
Date	27 th May, 2025	Time	9: 30 AM
Location/Venue	FDA Bhawan, New Delhi	Meeting No.	47 th
List of Attendees	Annexure 1		
Welcome	CEO, FSSAI extended a warm welcome to the CAC members including the State Food Safety Commissioners, state representatives and representatives of various ministries and briefed about the agenda of the meeting. In response to the Hon'ble Prime Minister's clarion call for urgent action against obesity and reducing oil consumption by 10%, the FSSAI urged States and UTs to step up awareness efforts and implement concrete measures to tackle the growing public health concern. Further, he emphasized on the need to enhance the ground-level efforts, especially through Designated Officers and Food Safety Officers. Further, in view of the recent directive from the Central Board of Secondary Education (CBSE) regarding the establishment of 'sugar boards' in schools CEO, FSSAI stressed the need for states to actively support and implement this crucial initiative in a big way, recognizing its potential to significantly curb excessive sugar consumption among school-going children and foster healthier dietary habits from a young age. FSSAI emphasized that states are key to the successful execution of these public health initiatives. The Authority reiterated its commitment to providing all necessary technical guidance and support to states and UTs in their endeavours.		
Key discussion points on Agenda Items placed in the meeting			
Agenda Item	Key discussion points	Action required by:	
1. Disclosure of interest by members	Members present at the meeting to complete their Specific Declaration of Interest and Declaration concerning Confidentiality.	CAC members	
2. Adoption of minutes of 46 th meeting of CAC	The minutes of the 46 th meeting of CAC were confirmed and adopted by members of CAC with no comments and inputs.		

held on 4 th February, 2025		
3. Action Taken Report for the 45th CAC held on 7th November, 2024	The CAC members noted the action taken report on the decisions taken in the 45 th meeting of CAC. It was pointed out that the action taken report has been received from 19 States/UTs . The remaining states/UTs who have not submitted the ATR were asked to submit the ATRs in a timely manner in the future.	States/UTs
4. Review of performance of States/UTs based on the information received from States/UTs based on Quarterly report/Annual Report.	The 4th Quarterly State Performance Report of 2024-25 was deliberated during the meeting. The observations made and recommendations taken are as follows: States/UTs: 1. To fill the vacant posts of Designated Officer/Food Safety Officer (DO/FSO) on whole time basis, on priority, through recruitment in States/UTs. The States of Karnataka, Telangana, and Maharashtra informed that recruitment is underway and will be completed soon. 2. States shall constitute District Level Advisory Committee (DLAC) and State Level Advisory Committee (SLAC) immediately. If already constituted, States are to ensure conducting at least two SLAC meetings in a year and at least four DLAC meetings in a year in every district. 3. States/UTs were directed to ensure accurate and real-time reporting of the number of samples drawn on the FoSCoS portal. They were also instructed to upload data on the FoSCoS portal within a 7-day window to	States/UTs, IT Division, FSSAI

	facilitate timely uploading of laboratory reports on the INFoLNET portal. 4. States/UTs to prioritize the inspection of samples with High Risk Businesses to be inspected first and completed within first half of the Financial Year and rest of the inspections can be completed in second half of the year. FSSAI: 1. To create an option in the Food Safety Connect portal wherein the DOs can connect with the complainant in case of any clarifications at their end. 2. To find a way out in the FoSCoS portal to facilitate smooth/complete transfer of consumer grievances between DOs and CLAs.	
5. MoU between FSSAI and States/UTs for strengthening of Food Safety Eco-system in the Country	The agenda was deliberated and the following points have been highlighted- States/UTs: a. Work Plan 2021-22: i. 04 States/UTs namely Haryana, Jharkhand, Bihar and Puducherry, to submit the final UCs with the physical and financial progress report for 2021-2022 in stipulated format without any further delay. ii. 04 States/UTs namely Haryana, Jharkhand, Bihar and Puducherry to surrender the unspent balance (Non-CSS) under WP 2021-22, lying with States/UTs along with the interest accrued. b. Work Plan 2022-23: i. 10 states/UTs namely Bihar, Jharkhand, Delhi, Dadra and Nagar Haveli, Daman and Diu, Haryana, Himachal Pradesh,	States/UTs

	Puducherry, Chhattisgarh and Punjab to submit the final UCs with the physical and financial progress report for 2022-2023 in stipulated format at the earliest. ii. 6 States/UTs namely Delhi, Haryana, Jharkhand, Manipur, Punjab and Puducherry to surrender the unspent balance (Non-CSS) under WP 2022-23, lying with States/UTs along with the interest accrued. c. Work Plan 2023-24: i. 19 States/UTs namely A & N Islands, Andhra Pradesh, Bihar, Chandigarh, Chhattisgarh, Dadra NH & DD, Delhi, Gujarat, Haryana, Himachal Pradesh, J&K, Jharkhand, Kerala, Ladakh, Madhya Pradesh, Manipur, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal are requested to submit the final UCs with the physical and financial progress report for the year 2023-24 in stipulated format at the earliest. ii. The unspent balance of funds received under Non-CSS, lying with them has to be surrendered at the earliest for the further release of the fund under WP 2025-26. d. Work Plan 2024-25: i. States/UTs to submit the Provisional UC for FY 2024-25 & Progress report in the stipulated format, along with the proposal for the Annual Work Plan for FY 2025-26 at the earliest. e. Work Plan 2025-26: i. States/UTs were sensitized about the new procedure to be adopted w.e.f. FY 2025-26 for release of Grant to States/ UTs under MoU, issued vide FSSAI OM No. FA-12012/7/2025-HR-FSSAI (Computer No. 14129) dated	
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	23.04.2025 and already shared with all the States/UTs. The aforesaid procedure needs to be strictly adhered to henceforth for all Annual Work Plans. ii. For States/UTs with a 90:10 or 60:40 (FSSAI: State/UT) fund-sharing ratio under the Work Plan, they must confirm the receipt of the matching State share and provide documentary evidence to support the claim.	
6. Directions to Field Authorities (DOs/FSOs) regarding mandatory use of FoSCoS modules	The States/UTs were briefed regarding the mandatory use of FoSCoS modules by Field Authorities (DOs/FSOs). <u>Recommendations-</u> i. Commissioners of States/UT to issue strict instructions to their respective DOs and FSOs to ensure extensive and routine use of the functionalities in FoSCoS. The digitization of these activities will not only enable better monitoring at the State level but also facilitate seamless reporting at FSSAI Headquarters, especially in response to queries asked by Ministry/Parliament or other such references. ii. Commissioners of States/UT to regularly monitor compliance through the FoSCoS Dashboard and ensure accountability at all levels.	States/UTs
Additional points for deliberation a. Payment mechanism for Appeal Samples for testing in Referral Labs	<u>Recommendations-</u> Commissioners of States/UT to open a separate account for collection of payment from FBOs towards testing of Referral Samples and thereafter the account will be linked in FoSCoS for payment.	States/UTs

b. Drive for Registration of Anganwadi Centres	<u>Recommendations-</u> The Registration fees of Rs. 100/- has been waived for Anganwadi Centres and Commissioners of States/UT to organise drive for Registration of Anganwadi Centres. Overall, States/UTs are to increase the number of FBOs under the ambit of FoSCoS (license/registration).	
c. To increase the sanctioned strength of FSOs based on the count of Active FBOs i.e. one FSO per 1000 FBOs.	The committee discussed the matter and concurred to increase the sanctioned strength of FSOs based on the count of Active FBOs i.e. one FSO per 1000 FBOs. <u>Recommendations-</u> The Municipal Corporations of States/UTs namely Gujarat and Telangana have hired FSOs in addition to the FSOs in the State Machinery. Such States/UTs to make arrangements so as to avoid multiple reporting officers. To ensure clarity and accountability, the reporting channel for FSOs and DOs should be standardized such that the Commissioner of Food Safety (CFS) is designated as the Competent Authority for all such officers. This will ensure that their ultimate responsibility rests solely with the CFS.	States/UTs
d. FSOs are not feeding the details of samples in timely manner on FoSCoS	<u>Recommendations-</u> States to send proposal for in-person training of DOs/FSOs on FoSCoS in the batch of 50 participants (scheduled to be conducted during FY 2025-26).	States/UTs
7. Deliberation on the proposal for Registration Fee Exemption for Mid-Day Meal Canteen	<u>Recommendations-</u> The committee discussed the matter and concurred on the proposal for Exemption of Registration Fee for Mid-Day Meal Canteen.	States/UTs

8. Deliberation on Proposal for recovery of Annual Return Penalty for FY 2020-21	<u>Recommendations-</u> States/UTs to submit, by 16.06.2025, data of FBOs who have physically submitted returns for FY 2020-21.	States/UTs
9. Implementation of FSS Rule 2.1.3 (4)(iii)(dd) related to label scrutiny by FSO	<u>Recommendations-</u> The Commissioners of Food Safety (CFS) of all States/UTs may provide their inputs or comments, by 16.06.2025, on agenda item " Implementation of FSS Rule 2.1.3 (4)(iii)(dd) related to label scrutiny by FSO ".	States/UTs
10. Introduction of a New Provision under the Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011 to Regulate the Sale of Dairy Analogues Misrepresented as Paneer other dairy products under Section 18(2)(d) of the FSS Act, 2006	<u>Recommendations-</u> The CAC members deliberated on the issue and suggested that a standard may be developed for the same wherein the Scientific Panel should consider the following- 1. Separate nomenclature for 'Paneer Analogue', wherein any dairy term should not be allowed. 2. The analogue product to be sold only in packaged form for ≤ 2 kgs in quantity. 3. The nutritional properties (both organoleptically and functionally) shall be at par with its actual dairy counterpart. 4. Minimum percentage of fat, SNF, protein content for dairy analogue products shall be standardized. For example: at least 80% should only be milk constituents in any analogue products. 5. Food colours (like Tartrazine) in miniscule quantity shall be allowed to be added in order to differentiate it from the actual dairy products.	
11. To Undertake Food Recall for Unsafe Samples	<u>Recommendations-</u> 1. States/UT to ensure compliance with recall provisions and effective implementation, including consumer-level alerts. As per the sub-regulation- 6(3) of Recall Regulations 2017- <i>The intimation of recall shall be done within 24 hours of initiation of recall by FBO to the CFS and subsequently to the CEO, FSSAI within next 24 hours.</i> This shall be strictly adhered to. 2. States/UT to review recalls and address gaps.	States/UTs

	3. States/UT to present quarterly status of unsafe samples and recalls in CAC meetings.	
12. Credible Food Testing and Effective Surveillance	<u>12.1. Accreditation & Notification of Laboratories</u> (i) State Food Testing Laboratories (SFTLs) should obtain accreditation under Integrated Assessment system at the earliest. (ii) 12 SFTLs [AP-3, Puducherry-1, West Bengal-1, Manipur-1, Uttar Pradesh-4, Uttarakhand-1 and Sikkim-1] have not applied for NABL Accreditation and are thus required to expedite submission of applications. (iii) 2 SFTLs [Rajasthan (PHL Jalore) & Karnataka (SFTL Gulbarga)] to expedite Submission of FSSAI-NABL Integrated Assessment for further notification under FSSAI after obtaining integrated NABL certificate. (iv) All the SFTLs with FSSAI-NABL Integrated Assessment (I.A) and having High End Equipment installed since last 6-7 years should enhance/obtain their I.A scope of accreditation thereby including all the Safety Parameters (Pesticides, antibiotics, toxins etc).	(i) Andhra Pradesh, Chhattisgarh, Delhi, Gujarat (Surat), Haryana, HP, J&K, Jharkhand, MP, Maharashtra, Manipur, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tripura, UP, Uttarakhand (Dehradun), West Bengal. (ii) Andhra Pradesh; Puducherry; West Bengal; Sikkim, Manipur, UP, Uttarakhand. (iii) Rajasthan; Karnataka. (iv) Manipur, Meghalaya, Nagaland, Tripura, Bihar, Chhattisgarh, Jharkhand, Odisha, Goa, Delhi, H.P, Jammu & Kashmir, Rajasthan (Jodhpur), Uttarakhand, U.P (Lucknow), Haryana (Chandigarh) Puduchchery, Karnataka (Bengaluru)
	<u>12.2. Use of InFolnET & Implementation of LIMS</u>	

	(v) All States/ UTs are requested to instruct their SFTLs to upload the report on InFoLNeT on a regular basis as well as to strictly adhere to the requirements of NABL and FSSAI while analyzing samples and generating test reports. (vi) The SFTLs which have not uploaded any test reports till date are directed to expedite the same on priority.	(v) All States/ UTs. (vi) Bihar, Jharkhand, Maharashtra (SPHL, Pune), Rajasthan (Alwar, Churu).
	<u>12.3. Strengthening of food testing infrastructure in the States/UTs</u> (vii) States to send the Utilization Certificate in the hard copies for utilized grants under CSS by 5th June, 2025. (viii) With reference to the letter No. Z.21015/01/2019-FR dated 13.01.2025 received from the Food Regulation Section (Ministry of Health and Family Welfare) regarding the Continuation of SoFTel Scheme of FSSAI beyond 31st March, 2024, it is requested to States/UTs to provide the required information (physical and financial progress) in the prescribed format, latest by 30th May, 2025. (ix) 13 Microbiology laboratories (both old & turnkey) which are completed & inaugurated are instructed to obtain microbiological parameters under the FSSAI-NABL IA scope. (x) 10 Microbiology laboratories which are ready for inauguration are instructed to fix the date of inauguration in concurrence with QA Division, FSSAI. Further, prior intimation for inauguration has to be communicated to Advisor QA, well in time. The inauguration plate/ stone should clearly mention "Funded by FSSAI"	(vii) & (viii) All States/ UTs. (ix) Andhra Pradesh (Vishakhapatnam), Assam (Guwahati), Chhattisgarh (Raipur), Delhi, Maharashtra (Mumbai), Tamil Nadu (Coimbatore), U.P (Lucknow & Meerut), Bihar (Patna), Odisha (Bhubaneswar), Goa (Bambolin), J&K (Jammu & Srinagar). (x) Gujarat (Vadodara), Karnataka (Mysuru, Belagavi), Maharashtra (Aurangabad), Rajasthan (Jaipur), Sikkim (Singtam), Tamil Nadu (Chennai),

		UP (Varanasi), HP (Solan), MP (Bhopal).
	(xi) The ongoing work for Microbiology Laboratory has been stopped by Vendor, because of delayed and pending payments to Vendor for Microbiology Laboratories at 5 SFTLs viz. Ranchi, Chandigarh, Bengaluru, Puducherry & Agartala. States/ UTs may examine the matter, in compliance to RFP and advisories issued thereunder and expedite the delayed and pending payments to the vendor to ensure smooth execution. Additionally, state of Haryana is recommended to submit the work order for setting up of Microbiology Laboratory on turn-key basis. (xii) It has been observed that the Manpower supplied by the Vendors are doing the operations on HEE but the knowledge transfer/ Hand-Holding to regular staff of SFTLs is not being done which results in halt of operation once the manpower leaves or there is gap in its replacement. The States/ UTs shall ensure that the regular SFTL staff should get properly trained, by the HEE operator, in operating the HEE proficiently.	(xi) Jharkhand, Haryana, Karnataka, Puducherry, (xii) All States/UTs.
	<u>12.4. Mobile Food Testing Laboratories or Food Safety on Wheels (FSWs)</u> (xiii) 8 States/UTs which are not uploading data related to Testing, Training & Awareness on FSW Portal. (xiv) 5 States are requested to register the newly procured FSWs on FSW Portal. (xv) States are requested to ensure regular upload of FSW activities (Testing, Training and Awareness) on the FSW web portal and share activities photographs on dedicated WhatsApp group for all the FSW vehicles under their jurisdiction. States/UTs are also requested to effectively utilize Food Safety on FSW.	(xiii) Andhra Pradesh, Arunachal Pradesh, Bihar, Nagaland, Manipur, Andaman & Nicobar, Mizoram and Puducherry. (xiv) Punjab, West Bengal, HP, Manipur & Telangana. (xv) All States/ UTs.

	12.5. Surveillance (xvi) States/UTs are advised to conduct targeted surveillance drives. Also to furnish the State surveillance reports to FSSAI.	(xvi) All States/UTs.
	<u>12.6. Expansion of Food Testing facilities for testing of Organic Produce in different parts of India</u> (xvii) Apex Screening Committee of BIS has approved 12 FSSAI Notified State Food Testing Laboratories, wherein BIS will provide financial support for testing of Organic Food through High End Equipment [ICP-MS, GC-MS/MS and LC-MS/MS]. State/UTs are requested to initiate readiness for installation of equipment and participate in PT Programmes conducted by APEDA-NRL-NRC Grapes.	(xvii) All States/UTs.
	<u>12.7. Status of Rice Fortification in the States/UTs</u> (xviii) FSSAI has provided grant of Rs.400.80 Lakhs to 30 SFTLs in 26 States/UTs for procurement of minor equipments required for testing of fortificants. Thus, it is advised to all those SFTLs to obtain NABL accreditation for fortificants in Fortified Rice Kernels & Fortified Rice.	(xviii) Bihar, UP, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, HP, J&K, Jharkhand, Karnataka, Kerala, MP, Maharashtra, Manipur, Nagaland, Puduchhery, Punjab, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttarakhand.
	<u>12.8. Other Relevant Matters</u> (xix) SFTLs to take necessary action for reducing the pendency of samples and analyse these samples in timely manner. (xx) SFTLs ensure timely submission of Infrastructure testing report (Quarterly report). (xxi) In order to strengthen the Laboratory Personnel, FSSAI conducts regular training. In this regard, States/ UTs are requested to share their nominations for trainings conducted by FSSAI, as and when required. (xxii) SFTLs to generate test reports for only those parameters which are under NABL scope of accreditation.	(xix)-(xxvi) All States/UTs.

	(xxiii) The representative from Chandigarh has expressed concerns regarding the laboratory testing timeline and suggested that in case of delay in the report generation, the Laboratory should intimate about the delay to the concerned DO/ FSO. (xxiv) All the States & UTs were informed about the new RAFT kit (Tempo TC) for enumeration of total coliform in Milk & Milk Products. (xxv) States/UTs are recommended to inspect/visit the private FSSAI notified food testing labs on monthly basis to check the credibility of the reports generated, functioning of the lab. (xxvi) During the meeting, it was deliberated that most of the States/UTs are having issue regarding shortage of manpower against the sanctioned strength. The respective state governments are requested to fill the vacant post on priority. (xxvii) It is apprised to states that “Revert Back” feature is currently being developed by FSSAI for the INFoLNeT portal. This feature will enable laboratories to return samples for which analysis cannot be conducted, along with the appropriate reason	(xxvii)QA division and RCD
Sciences and Standards Division	There were deliberations on proposed amendments to the following Food Safety and Standards Regulations: 1. Food Safety and Standards (Food Product Standards and Food Additives) Regulation 2011 2. Food Safety and Standards (Foods for Infant Nutrition) Regulation 2020 3. Food Safety and Standards (Labelling and Display) Regulations 2020 4. Food Safety and Standards (Alcoholic Beverages) Regulation 2018 5. Food Safety and Standards (Contaminants, Toxins, and Residues) Regulation 2011 States/UTs to give their comments and suggestions on the proposed amendments, if any.	States/UTs

Training and Capacity Building	• Expanding Training Outreach: Increasing the number of trainings conducted to reach a broader audience of food handlers and FBOs such as government hostels and railway stations to achieve the target of training 25 lakh food handlers by FY 2025-26. • Targeted Street Food Vendor Training: Organize training for street food vendors in different cities of State/UTs to enhance the food safety of street food.	States/UTs
Social and Behavioural Change	Awareness Activities • States/UTs may encourage stakeholders to follow FSSAI's Social Media Handles and Like/retweet/disseminate the content further to maximize outreach • States are advised to review the audio, video, and data resources available on the FSSAI website and translate this information in regional/local languages, ensuring that it is widely disseminated generating public support.	States/UTs
Other Agenda with the approval of the Chairperson	The committee recommended 1. Engagement of Non-State Actors for training purposes. 2. Training modules to be included for newly appointed Commissioners of Food Safety to ensure they are well-acquainted with the role and functionality of the Food Safety Connect App and Raksa Suchakank.	Training Division, FSSAI

This issues with the approval of CEO, FSSAI


 डॉ. सत्येन कुमार पंडा
 कार्यकारी निदेशक (नियामक अनुपालन)

Annexure I

List of Participants

Sh. G. Kamala Vardhana Rao, IAS, CEO, FSSAI

Representatives of Ministries/ Departments: -

1. Ms Varsha Joshi, Additional Secretary, Department of Animal Husbandry and Dairying
2. Dr. Namita Negi, ED, Health (G), Railway Board

Commissioners of Food Safety of States/UTs:

1. Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat
2. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
3. Sh. Rajesh Kumar, Commissioner of Food Safety, Uttar Pradesh
4. Ms. Shweta Desai, Commissioner of Food Safety, Goa
5. Sh. H. Guite, Commissioner of Food Safety, Rajasthan

Members from various fields (Other than CFS):

1. Sh. Ajith Kumar K, Deputy Commissioner, Department of Animal Husbandry and Dairying
2. Ms. S. Saroja, Executive Director, Representative of Consumer Organization
3. Ms. Gunjan Jha, Representative of Agriculture
4. Dr. C. Chimmusamy, Retired Dean and Professor, TNAU, Representative of Agriculture
5. Dr. Balwinder Bajwa, EFRAC, Kolkata, West Bengal
6. Sh. Deepak Saxena, Associate Director, Representative of Consumer from CUTS
7. Ms. Priyanka, Scientist E, BIS
8. Dr. Devinder Dhingra, Principal Scientist, ICAR
9. Sh. Manoj Pareek, Representative of Food Industry

Representatives from States/UTs:

1. Sh. H.S. Singh, Deputy Commissioner of Food Safety, Uttar Pradesh
2. Sh. Anupam Gogoi, Food Analyst, Government of Assam
3. Sh. Jacob Thomas, Joint Commissioner of Food Safety, Kerala
4. Sh. D Bahun Shisha Mukhim, Joint Commissioner of Food Safety, Meghalaya
5. Sh. D. K. Sharma, Joint Commissioner of Food Safety, Haryana
6. Dr. T. A. Devaparthasarathy, Additional Commissioner of Food Safety, Tamil Nadu.
7. Dr. John Kemp, SPO, Nagaland
8. Sh. Thamchos Gurmeet,, Designated Officer, Ladakh
9. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
10. Sh. Ranjeet Singh, Designated Officer, New Delhi
11. Sh. Satish Kumar Gupta, Designated Officer, New Delhi
12. Ms. Shamim Das, Food Analyst, New Delhi
13. Sh. Surendra Roy, OSD, Bihar
14. Sh. Sarvesh Kumar Yadav, Assistant Commissioner, Chhattisgarh
15. Ms Ravneet Sidhu (Director, Food and Drugs Lab), Punjab
16. Dr. Rahul Purkayastha, Designated Officer, Tripura

FSSAI Officials: -

1. Dr. Satyen Kumar Panda, ED and Advisor, QA, HQ, FSSAI
2. Dr. Alka Rao, Advisor, Science and Standards
3. Sh. Rakesh Kumar, Director, RCD, HQ, FSSAI
4. Ms. Sweety Behera, Director, QA, HQ, FSSAI
5. Sh. Balasubramanian.K, Joint Director, QA
6. Sh. Sidhartha Roy, Principal Manager, SBCD
7. Ms. Lily Prasad, CTO, I.T. Division
8. Sh. Pankaj Kumar Meena, Science and Standards
9. Sh. Ankeshwar Mishra, Joint Director, GA & Policy Coordination
10. Sh. Nilesh Ojha, Deputy Director, RCD
11. Sh. Ram Kumar Prasad, Deputy Director, RCD
12. Sh. Ajay Rana, Assistant Director, RCD
13. Sh. Ashok Kumar, Assistant Director, RCD
14. Ms. Ritu Saxena, Assistant Director
15. Ms. Prasansa Singh, Assistant Director
16. Sh. Amit Jha, Technical Officer, RCD
17. Ms. Sunaina Verma, Technical Officer, RCD
18. Sh. Ankit Kushwaha, Technical Officer, RCD
19. Sh. Brijesh, Technical Officer, RCD
20. Ms. Prastuty, Technical Officer, RCD
21. Ms. Neethu Krishna O, Technical Officer, RCD
22. Ms. Shelvi Agarwal, Technical Officer, RCD
23. Sh. Anikhet, Assistant, RCD
24. Sh. Manoj Patel, Assistant, RCD
25. Ms. Bharthi, Assistant, RCD
26. Sh. D. Venugopal, Deputy Director, QA
27. Sh. Ajai Kumar Singh, Food Analyst, QA
28. Ms. Mercy Stella C, Assistant Director, QA
29. Ms. Sonika Verma, Assistant Director, QA
30. Ms. Sabitha Jaiswal, Assistant Director, QA
31. Sh. Anurag Yadav, Technical Officer, QA
32. Ms. Bhawana Anand, Technical Officer, QA
33. Dr. Neha Agrawal, Technical Officer, QA
34. Sh. Arun Krishnan A, Technical Officer, QA
35. Ms. Dakshi Singh Chauhan, Technical Officer, QA
36. Ms. Hemalatha P, Technical Officer, QA

Members, Representatives and Officials joined through Video Conferencing: -

1. Ms. Pritee Chaudhary, Director, WRO, FSSAI
2. Sh. V.K. Pancham, Director, SRO, FSSAI
3. Dr. K.A. Arul Anand, Joint Director FSSAI
4. Sh. Ulhas Ingawale, Joint Commissioner of Food Safety, Maharashtra
5. F Lalliantluanga, Joint Director (F&D), Mizoram
6. Dr. Sandeep Sharma, Principal Scientist, CSIR-IITR

7. Sh. Sanjeev Kumar, Joint Commissioner of Food Safety, Jammu and Kashmir
8. Dr Wadamika Lyngdoh, Deputy Commissioner of Food Safety (Technical), Meghalaya
9. Sh. Nitesh Mishra, Assistant Commissioner, Chattisgarh
10. N. Ramadasan Nair, Designated Officer FS, South Andaman
11. Sh. O.D. Sangma, Deputy Commissioner, Meghalaya
12. Shri Lokam Mangha, Dy. Food Safety Commissioner, Directorate of health Services, Food Safety unit, Arunachal Pradesh
13. Verindra Chauhan, Assistant Commissioner, H.P.
14. Dr. Ankit Kharadi, FSO, HQ, FDCA, Gujarat
15. Khrukutolu Veswuh Deputy Director, Nagaland
16. Mr. Firdaus Ahmed, Food Safety Officer, Jammu and Kashmir
17. Mayanka Khare, FSO, Madhya Pradesh
18. Karan Singh Tanwar, Chief food Analyst, Rajasthan
19. Sandeep Victor, SFTL, Bhopal
20. Diganta Bijoy Mahanta, Food Analyst, SFTL Meghalaya

Regrets:

CFS of States/UTs (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tamil Nadu, Telangana, Tripura and Uttarakhand. The Union Territories are Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Delhi, Jammu and Kashmir, Ladakh, Lakshadweep and Puducherry). However, some representatives of these States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.

